

INDIAN INCOME TAX RETURN

(Including Fringe Benefit Tax Return)

[For Companies other than companies claiming exemption under section 11]

(Please see Rule 12 of the Income-tax Rules, 1962)

(Also see attached instructions)

Assessment Year

2008 - 09

Part A-GEN

GENERAL

PERSONAL INFORMATION	Name						PAN										
	Is there any change in the company's name? If yes, please furnish the old name																
	Flat/Door/Block No			Name Of Premises/Building/Village				Date of incorporation (DD/MM/YYYY)									
	Road/Street/Post Office			Area/Locality				If a domestic company (Tick) <input checked="" type="checkbox"/>		<input type="checkbox"/>							
	Town/City/District			State		Pin code		If a public company write 6, and if private company write 7 (as defined in section 3 of the Company Act)		<input type="checkbox"/>							
	Email Address				(STD code)-Phone Number												
FILING STATUS	Designation of Assessing Officer			Area Code	AO Type	Range Code		AO No	Return filed under section (Enter Code) [Please see instruction number 9(i)]		Income-tax	<input type="checkbox"/>		Fringe Benefits	<input type="checkbox"/>		
	Whether original or Revised return? (Tick) <input checked="" type="checkbox"/>						<input type="checkbox"/> Original		<input type="checkbox"/> Revised								
	If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY)										/ /						
	Residential Status (Tick) <input checked="" type="checkbox"/>						<input type="checkbox"/> Resident		<input type="checkbox"/> Non-Resident		<input type="checkbox"/> Resident but Not Ordinarily Resident						
In the case of non-resident, is there a permanent establishment (PE) in India (Tick) <input checked="" type="checkbox"/>						<input type="checkbox"/> Yes		<input type="checkbox"/> No									
Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/>						<input type="checkbox"/> Yes		<input type="checkbox"/> No									
If yes, please furnish following information -																	
(a)	Name of the representative																
(b)	Address of the representative																
(c)	Permanent Account Number (PAN) of the representative																
AUDIT INFORMATION	Are you liable to maintain accounts as per section 44AA? (Tick) <input checked="" type="checkbox"/>													<input type="checkbox"/> Yes		<input type="checkbox"/> No	
	Are you liable for audit under section 44AB? (Tick) <input checked="" type="checkbox"/>													<input type="checkbox"/> Yes		<input type="checkbox"/> No, If yes, furnish following information-	
	(a)	Name of the auditor signing the tax audit report															
	(b)	Membership no. of the auditor															
	(c)	Name of the auditor (proprietorship/ firm)															
	(d)	Permanent Account Number (PAN) of the proprietorship/ firm															
(e)	Date of audit report.																

For Office Use Only

For Office Use Only

Receipt No

Date

Seal and Signature of receiving official

HOLDING STATUS	Nature of company (write 1 if holding company, write 2 if a subsidiary company, write 3 if both, write 4 if any other) <input type="checkbox"/>			
	If subsidiary company, mention the name, address and PAN of the holding company			
	If holding company, mention the name, address and PAN of the subsidiary companies			
BUSINESS ORGANISATION	In case of amalgamating company, write the name of amalgamated company			
	In case of amalgamated company, write the name of amalgamating company			
	In the case of demerged company, write the name of resulting company			
	In a case of resulting company, write the name of demerged company			
KEY PERSONS	Particulars of Managing Director, Directors, Secretary and Principal officer(s) who have held the office during the previous year			
	S.No.	Name	Designation	Residential Address
SHAREHOLDERS INFORMATION	Particulars of persons who were beneficial owners of shares holding not less than 10% of the voting power at any time of the previous year			
	S.No.	Name and Address	Percentage of shares held	PAN

NATURE OF COMPANY AND ITS BUSINESS	Nature of company		(Tick) <input checked="" type="checkbox"/>	
	1	Are you a public sector company as defined in section 2(36A) of the Income-tax Act Act	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	2	Are you a company owned by the Reserve Bank of India	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	3	Are you a company in which not less than forty percent of the shares are held (whether singly or taken together) by the Government or the Reserve Bank of India or a corporation owned by that Bank	<input type="checkbox"/> Yes	<input type="checkbox"/> No

4	Are you a banking company as defined in clause (c) of section 5 of the Banking Regulation Act,1949	<input type="checkbox"/> Yes	<input type="checkbox"/> No
5	Are you a scheduled Bank being a bank included in the Second Schedule to the Reserve Bank of India Act	<input type="checkbox"/> Yes	<input type="checkbox"/> No
6	Are you a company registered with Insurance Regulatory and Development Authority (established under sub-section (1) of section 3 of the Insurance Regulatory and Development Authority Act, 1999).	<input type="checkbox"/> Yes	<input type="checkbox"/> No
7	Are you a company being a non-banking Financial Institution	<input type="checkbox"/> Yes	<input type="checkbox"/> No
Nature of business or profession, if more than one business or profession indicate the three main activities/ products			
S.No.	Code [Please see instruction No.9(ii)]	Description	
(i)			
(ii)			
(iii)			

Part A-BS BALANCE SHEET AS ON 31ST DAY OF MARCH, 2008

SOURCES OF FUNDS	1 Shareholder's fund		
	a Share capital		
	i	Authorised	ai
	ii	Issued, Subscribed and Paid up :	aii
	iii	Share application money	aiii
	iv	Total (aii + aiii)	aiv
	b Reserves and Surplus		
	i	Revaluation Reserve	bi
	ii	Capital Reserve	bii
	iii	Capital Redemption Reserve	biii
	iv	Securities Premium Account	biv
	v	Debentures Redemption reserve	bv
	vi	Statutory Reserve	bvi
	vii	General Reserve	bvii
	viii	Profit and loss account	bviii
	ix	Total (bi + bii + biii + biv + bv + bvi + bvii + bviii)	bix
	c	total Shareholders fund (aiv + bix)	1c
	2 Loan funds		
	a Secured loans		
	i	Debentures	ai
ii	Foreign Currency Loans	aii	
iii Rupee Loans			
A	From Banks	iiiA	
B	From others	iiiB	
C	Total (iiiA + iiiB)	iiiC	
iv	Total (ai + aii + iiiC)	aiv	
b Unsecured loans			
i Long Term			
A	From Banks	iA	
B	From others	iB	
C	Total (iA + iB)	iC	
ii Short Term			
A	From Banks	iiA	

		B	From others	iiB			
		C	Total (iiA + iiB)	iiC			
	iii	Total (iC + iiC)				biii	
	c	Total Loan Funds (aiv + biii)				2c	
3	Deferred tax liability					3	
4	Sources of funds (1c + 2c +3)					4	
1	Fixed assets						
	a	Gross: Block		1a			
	b	Depreciation		1b			
	c	Net Block (a – b)		1c			
	d	Capital work-in-progress		1d			
	e	Total (1c + 1d)				1e	
2	Investments						
	a	Long-term investments					
		i	Government and other Securities - Quoted	ai			
		ii	Government and other Securities – Unquoted	a ii			
		iii	Total (ai + aii)			aiii	
	b	Short-term investments					
		i	Equity Shares	bi			
		ii	Preference Shares	bii			
		iii	Debenture	biii			
		iv	Total (bi + bii + biii)			biv	
	c	Total investments (aiii + biv)				2c	
3	Current assets, loans and advances						
	a	Current assets					
		i	Inventories				
			A	Stores/consumables including packing material	iA		
			B	Raw materials	iB		
			C	Stock-in-process	iC		
			D	Finished Goods/Traded Goods	iD		
			E	Total (iA + iB + iC + iD)		iE	
		ii	Sundry Debtors				
			A	Over Six Months	iiA		
			B	Others	iiB		
			C	Total (iiA + iiB)		iiC	
		iii	Cash and Bank Balances				
			A	Cash-in-hand	iiiA		
			B	Balance with banks	iiiB		
			C	Total (iiiA + iiiB)		iiiC	
		iv	Other Current Assets			aiv	
		v	Total current assets (iE + iiC + iiiC + aiv)			av	
	b	Loans and advances					
		i	Loans to subsidiary companies		bi		
		ii	Advances recoverable in cash or in kind or for value to be received		bii		
		iii	Deposits, loans and advances to corporate and others		biii		
		iv	Balance with Revenue Authorities		biv		
		v	Total (bi + bii + biii + biv)			bv	
	c	Total (av + bv)				3c	
	d	Current liabilities and provisions					

	i	Current liabilities			
	A	Sundry Creditors	iA		
	B	Liability for Leased Assets	iB		
	C	Unpaid Dividend	iC		
	D	Unpaid Matured debentures	iD		
	E	Unpaid Call Money	iE		
	F	Interest Accrued on above	iF		
	G	Interest accrued but not due on loans	iG		
	H	Total (iA + iB + iC + iD + iE + iF + iG)		iH	
	ii	Provisions			
	A	Provision for Income Tax	iiA		
	B	Provision for Fringe Benefit Tax	iiB		
	C	Provision for Wealth Tax	iiC		
	D	Provision for Leave encashment/Superannuation/Gratuity	iiD		
	E	Other Provisions	iiE		
	F	Proposed Dividend	iiF		
	G	Tax on Dividend	iiG		
	H	Total (iiA + iiB + iiC + iiD + iiE + iiF + iiG)		iiH	
	iii	Total (iH + iiH)		diii	
	e	Net current assets (3c – diii)		3e	
4	a	Miscellaneous expenditure not written off or adjusted	4a		
	b	Deferred tax asset	4b		
	c	Profit and loss account/ accumulated balance	4c		
	d	Total (4a + 4b + 4c)		4d	
5	Total, application of funds (1e + 2c + 3e +4d)				5

Part A-P& L
Profit and Loss Account for the previous year 2007-08
(fill items 1 to 50 in a case where regular books of accounts are maintained, otherwise fill item 51)

CREDITS TO PROFIT AND LOSS ACCOUNT	1	Sales/ Gross receipts of business or profession <i>(Net of returns and refunds and duty or tax, if any)</i>		1		
	2	Duties, taxes and cess, received or receivable, in respect of goods and services sold or supplied				
		a	Union Excise duties	2a		
		b	Service tax	2b		
		c	VAT/ Sales tax	2c		
		d	Any other duty, tax and cess	2d		
		e	Total of duties, taxes and cess, received or receivable(2a+2b+2c+2d)		2e	
	3	Other income				
		a	Rent	3a		
		b	Commission	3b		
		c	Dividend	3c		
		d	Interest	3d		
		e	Profit on sale of fixed assets	3e		
		f	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	3f		
		g	Profit on sale of other investment	3g		
	h	Profit on account of currency fluctuation	3h			
	i	Agriculture income	3i			
	j	Any other income	3j			
	k	Total of other income [(a)to(j)]		3k		
	4	Closing Stock		4		
	5	Totals of credits to profit and loss account (1+2e+3k+4)			5	

6	Opening Stock		6	
7	Purchases (net of refunds and duty or tax, if any)		7	
8	Duties and taxes, paid or payable, in respect of goods and services purchased			
	a	Custom duty	8a	
	b	Counter vailing duty	8b	
	c	Special additional duty	8c	
	d	Union excise duty	8d	
	e	Service tax	8e	
	f	VAT/ Sales tax	8f	
	g	Any other tax, paid or payable	8g	
	h	Total (8a+8b+8c+8d+8e+8f+8g)	8h	
9	Freight		9	
10	Consumption of stores and spare parts		10	
11	Power and fuel		11	
12	Rents		12	
13	Repairs to building		13	
14	Repairs to machinery		14	
15	Compensation to employees			
	a	Salaries and wages	15a	
	b	Bonus	15b	
	c	Reimbursement of medical expenses	15c	
	d	Leave encashment	15d	
	e	Leave travel benefits	15e	
	f	Contribution to approved superannuation fund	15f	
	g	Contribution to recognised provident fund	15g	
	h	Contribution to recognised gratuity fund	15h	
	i	Contribution to any other fund	15i	
	j	Any other benefit to employees in respect of which an expenditure has been incurred	15j	
	k	Fringe benefit tax paid or payable	15k	
	l	Total compensation to employees (15a+15b+15c+15d+15e+15f+15g+15h+15i+15j+15k)	15l	
16	Insurance			
	a	Medical Insurance	16a	
	b	Life Insurance	16b	
	c	Keyman's Insurance	16c	
	d	Other Insurance including factory, office, car, goods, etc.	16d	
	e	Total expenditure on insurance (16a+16b+16c+16d)	16e	
17	Workmen and staff welfare expenses		17	
18	Entertainment		18	
19	Hospitality		19	
20	Conference		20	
21	Sales promotion including publicity (other than advertisement)		21	
22	Advertisement		22	
23	Commission		23	
24	Hotel, boarding and Lodging		24	
25	Traveling expenses including foreign traveling		25	
26	Conveyance expenses		26	
27	Telephone expenses		27	
28	Guest House expenses		28	

	29	Club expenses		29		
	30	Festival celebration expenses		30		
	31	Scholarship		31		
	32	Gift		32		
	33	Donation		33		
	34	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)				
	a	Union excise duty	34a			
	b	Service tax	34b			
	c	VAT/ Sales tax	34c			
	d	Cess	34d			
	e	Any other rate, tax, duty or cess	34e			
	f	Total rates and taxes paid or payable (34a+34b+34c+34d+34e)		34f		
	35	Audit fee		35		
	36	Other expenses		36		
	37	Bad debts		37		
	38	Provision for bad and doubtful debts		38		
	39	Other provisions		39		
	40	Profit before interest, depreciation and taxes [5 – (6 + 7 + 8h + 9 to 14 + 15k + 16e + 17 to 33 + 34f + 35 to 39)]		40		
	41	Interest		41		
	42	Depreciation		42		
	43	Profit before taxes (39-40-41)		43		
PROVISIONS FOR TAX AND APPROPRIATIONS	44	Provision for current tax		44		
	45	Provision for Fringe benefit Tax		45		
	46	Provision for Deferred Tax and deferred liability		46		
	47	Profit after tax (43 – 44 – 45 – 46)		47		
	48	Balance brought forward from previous year		48		
	49	Amount available for appropriation (48 + 48)		49		
	50	Appropriations				
		a	Transfer to reserves and surplus	50a		
		b	Proposed dividend/ Interim dividend	50b		
		c	Tax on dividend/ Tax on dividend for earlier years	50c		
		d	Any other appropriation	50d		
	e	Total (50a + 50b + 50c + 50d)		50e		
	51	Balance carried to balance sheet (49 – 50e)		51		

Part A- OI
Other Information (optional in a case not liable for audit under section 44AB)

OTHER INFORMATION	1	Method of accounting employed in the previous year (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> mercantile <input type="checkbox"/> cash			
	2	Is there any change in method of accounting (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No			
	3	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A			3
	4	Method of valuation of closing stock employed in the previous year			
		a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		<input type="checkbox"/>
		b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		<input type="checkbox"/>
		c	Is there any change in stock valuation method (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No		
		d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A		4d
		5	Amounts not credited to the profit and loss account, being -		
		a	the items falling within the scope of section 28	5a	

	b	the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b		
	c	escalation claims accepted during the previous year	5c		
	d	any other item of income	5d		
	e	capital receipt, if any	5e		
	f	Total of amounts not credited to profit and loss account (5a+5b+5c+5d+5e)		5f	
6	Amounts debited to the profit and loss account, to the extent disallowable under section 36:-				
	a	Premium paid for insurance against risk of damage or destruction of stocks or store	6a		
	b	Premium paid for insurance on the health of employees	6b		
	c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend.	6c		
	d	Any amount of interest paid in respect of borrowed capital	6d		
	e	Amount of discount on a zero-coupon bond	6e		
	f	Amount of contributions to a recognised provident fund	6f		
	g	Amount of contributions to an approved superannuation fund	6g		
	h	Amount of contributions to an approved gratuity fund	6h		
	i	Amount of contributions to any other fund	6i		
	j	Amount of bad and doubtful debts	6j		
	k	Provision for bad and doubtful debts	6k		
	l	Amount transferred to any special reserve	6l		
	m	Expenditure for the purposes of promoting family planning amongst employees	6m		
	n	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent credited to the employees account on or before the due date	6n		
	o	Any other disallowance	6o		
	p	Total amount disallowable under section 36 (total of 6a to 6o)		6p	
7	Amounts debited to the profit and loss account, to the extent disallowable under section 37				
	a	Expenditure of personal nature;	7a		
	b	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party;	7b		
	c	Expenditure by way of penalty or fine for violation of any law for the time being in force;	7c		
	d	Any other penalty or fine;	7d		
	e	Expenditure incurred for any purpose which is an offence or which is prohibited by law;	7e		
	f	Amount of any liability of a contingent nature	7f		
	g	Amount of expenditure in relation to income which does not form part of total income	7g		
	h	Any other amount not allowable under section 37	7h		
	i	Total amount disallowable under section 37(total of 7a to 7h)		7i	
8	A. Amounts debited to the profit and loss account, to the extent disallowable under section 40				
	a	Amount disallowable under section 40 (a)(i), 40(a)(ia) and 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Aa		
	b	Amount paid as securities transaction tax	Ab		
	c	Amount paid as fringe benefit tax	Ac		
	d	Amount of tax or rate levied or assessed on the basis of profits	Ad		
	e	Amount paid as wealth tax	Ae		

	f	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member	Af			
	g	Any other disallowance	Ag			
	h	Total amount disallowable under section 40(total of Aa to Ag)			8Ah	
	B.	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year			8B	
9	Amounts debited to the profit and loss account, to the extent disallowable under section 40A					
	a	Amounts paid to persons specified in section 40A(2)(b)	9a			
	b	Amount paid otherwise than by account payee cheque or account payee bank draft under section 40(3) – 100% disallowable	9b			
	c	Provision for payment of gratuity	9c			
	d	any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;	9d			
	e	Any other disallowance	9e			
	f	Total amount disallowable under section 40A			9f	
10	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year					
	a	Any sum in the nature of tax, duty, cess or fee under any law	10a			
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b			
	c	Any sum payable to an employee as bonus or commission for services rendered	10c			
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d			
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	10e			
	f	Any sum payable towards leave encashment	10f			
	g	Total amount allowable under section 43B (total of 10a to 10f)			10g	
11	Any amount debited to profit and loss account of the previous year but disallowable under section 43B:-					
	a	Any sum in the nature of tax, duty, cess or fee under any law	11a			
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b			
	c	Any sum payable to an employee as bonus or commission for services rendered	11c			
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d			
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	11e			
	f	Any sum payable towards leave encashment	11f			
	g	Total amount disallowable under Section 43B(total of 11a to 11f)			11g	
12	Amount of credit outstanding in the accounts in respect of					
	a	Union Excise Duty	12a			
	b	Service tax	12b			
	c	VAT/sales tax	12c			
	d	Any other tax	12d			
	e	Total amount outstanding (total of 12a to 12d)			12e	
13	Amounts deemed to be profits and gains under section 33AB or 33ABA or 33AC					13
14	Any amount of profit chargeable to tax under section 41					14
15	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)					15

Part A – QD Quantitative details (optional in a case not liable for audit under section 44AB)

QUANTITATIVE DETAILS	(a) In the case of a trading concern		
	1	Opening stock	1
	2	Purchase during the previous year	2
	3	Sales during the previous year	3
	4	Closing stock	4
	5	Shortage/ excess, if any	5
	(b) In the case of a manufacturing concern		
	6	Raw materials	
	a	Opening stock	6a
	b	Purchases during the previous year	6b
	c	Consumption during the previous year	6c
	d	Sales during the previous year	6d
	e	Closing stock	6e
	f	Yield finished products	6f
	g	Percentage of yield	6g
	h	Shortage/ excess, if any	6h
	7	Finished products/ By-products	
	a	opening stock	7a
	b	purchase during the previous year	7b
	c	quantity manufactured during the previous year	7c
d	sales during the previous year	7d	
e	closing stock	7e	
f	shortage/ excess, if any	7f	

Part B - TI Computation of total income

TOTAL INCOME	1	Income from house property (4c of Schedule-HP) (enter nil if loss)		1
	2	Profits and gains from business or profession		
	i	Profit and gains from business other than speculative business (A37 of Schedule-BP)	2i	
	ii	Profit and gains from speculative business (B41 of Schedule-BP) (enter nil if loss)	2ii	
	iii	Total (2i + 2ii)	2iii	
	3	Capital gains		
	a	Short term		
	i	Short-term (under section 111A) (A7 of Schedule-CG)	3ai	
	ii	Short-term (others) (A8 of Schedule-CG)	3aii	
	iii	Total short-term (3ai + 3aii)	3aiii	
	b	Long-term (B6 of Schedule-CG) (enter nil if loss)		3b
	c	Total capital gains (3aiii + 3b) (take the figure adjusted to Schedule CYLA)		3c
	4	Income from other sources		
	a	from sources other than from owning race horses (3 of Schedule OS)	4a	
	b	from owning race horses (4c of Schedule OS) (enter nil if loss)	4b	
	c	Total (a + b)		4c
5	Total (1 + 2c + 3c + 4c)		5	
6	Losses of current year to be set off against 5 (total of 2vi, 3vi and 4vi of Schedule CYLA)		6	
7	Balance after set off current year losses (5 – 6)		7	
8	Brought forward losses to be set off against 7 (total of 2vi, 3vi and 4vi of Schedule BFLA)		8	

9	Gross Total income (7 – 8) (also 5vii of Schedule BFLA)	9	
10	Deductions under Chapter VI-A (1 of Schedule VIA)	10	
11	Total income (9 – 10)	11	
12	Net agricultural income/ any other income for rate purpose (4 of Schedule EI)	12	
13	'Aggregate income' (11 + 12)	13	
14	Losses of current year to be carried forward (total of xi of Schedule CFL)	14	
15	Deemed total income under section 115JB (6 of Schedule MAT)	15	

Part B - TTI Computation of tax liability on total income

COMPUTATION OF TAX LIABILITY	1	Tax Payable on deemed total Income under section 115JB (7 of Schedule MAT)		1		
	2	Tax payable on total income in item 11 of Part B-TI				
		a	Tax at normal rates	2a		
		b	Tax at special rates (11 of Schedule-SI)	2b		
		c	Tax Payable on Total Income in item 11 of Part B-TI (2a + 2b)		2c	
	3	Gross tax payable (enter higher of 2c and 1)		3		
	4	Credit under section 115JAA of tax paid in earlier years (if 1 is more than 2c) (7 of Schedule MATC)		4		
	5	Tax payable after credit under section 115JAA [(3 – 4)]		5		
	6	Rebate under section 88E (4 of Schedule-STTR)		6		
	7	Balance Tax Payable (5 -6)		7		
	8	Surcharge on 7		8		
	9	Education cess, including secondary and higher education cess on (7 +8)		9		
	10	Gross tax liability (7 + 8 + 9)		10		
	11	Tax relief				
	a	Section 90	11a			
	b	Section 91	11b			
	c	Total (11a + 11b)		11c		
12	Net tax liability (10 – 11c)		12			
13	Interest payable					
	a	For default in furnishing the return (section 234A)	13a			
	b	For default in payment of advance tax (section 234B)	13b			
	c	For deferment of advance tax (section 234C)	13c			
	d	Total Interest Payable (13a+13b+13c)		13d		
14	Aggregate liability (12 + 13d)		14			
TAXES PAID	15	Taxes Paid				
		a	Advance Tax (from Schedule-IT)	15a		
		b	TDS (column 7 of Schedule-TDS2)	15b		
		c	TCS (column 7 of Schedule-TCS)	15c		
		d	Self Assessment Tax (from Schedule-IT)	15d		
	e	Total Taxes Paid (15a+15b+15c + 15d)		15e		
16	Amount payable (Enter if 14 is greater than 15e, else enter 0)		16			
17	Refund(If 15e is greater than 14), also give the bank account details in Schedule-BA		17			

PART-C

Part-C Computation of Fringe Benefits and fringe benefit tax

COMPUTATION OF FRINGE BENEFITS AND F B TAX	1	Value of fringe benefits			
		a	for first quarter	1a	
		b	for second quarter	1b	
		c	for third quarter	1c	
		d	for fourth quarter	1d	
		e	Total fringe benefits (1a + 1b + 1c + 1d) (also 24 iv of Schedule-FB)		1e
2	Fringe benefit tax payable [30% of 1e]		2		

3	Surcharge on 2		3	
4	Education Cess including secondary and higher education cess on (2 + 3)		4	
5	Total fringe benefit tax liability (2 + 3 + 4)		5	
6	Interest payable			
	a	For default in payment of advance tax (section 115WJ (3))	6a	
	b	For default in furnishing of the return (section 115WK)	6b	
	c	Total interest payable	6c	
7	Aggregate liability (5 + 6c)		7	
8	Taxes paid			
	a	Advance fringe benefit tax (from Schedule-FBT)	8a	
	b	On self-assessment (from Schedule-FBT)	8b	
	c	Total Taxes Paid (8a + 8b)	8c	
9	Tax Payable (Enter if 7 is greater than 8c, else enter 0).		9	
10	Refund (enter If 8c is greater than 7, else enter 0) also give the bank account details in Schedule-BA		10	

VERIFICATION

I, _____ (full name in block letters), son/ daughter of _____ solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules thereto is correct and complete and that the amount of total income/ fringe benefits and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income and fringe benefits chargeable to income-tax for the previous year relevant to the assessment year 2008-2009. I further declare that I am making this return in my capacity as _____ and I am also competent to make this return and verify it.

Place _____ Date _____ Sign here →

Schedule BA	In case of refund, please furnish the following information in respect of bank account in which refund is to be credited													
1	Enter your bank account number (mandatory in case of refund)													
2	Do you want your refund by <input type="checkbox"/> cheque, or <input type="checkbox"/> deposited directly into your bank account? (tick as applicable <input checked="" type="checkbox"/>)													
3	In case of direct deposit to your bank account give additional details													
MICR Code												Type of Account (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Savings	<input type="checkbox"/> Current

Schedule HP	Details of Income from House Property (Please refer instructions)											
HOUSE PROPERTY	1	Address of property 1				Town/ City			State		PIN Code	
		(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>				Name of Tenant			PAN of Tenant (optional)			
	a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)				1a						
	b	The amount of rent which cannot be realized				1b						
	c	Tax paid to local authorities				1c						
	d	Total (1b + 1c)				1d						
	e	Balance (1a – 1d)				1e						
	f	30% of 1e				1f						
	g	Interest payable on borrowed capital				1g						
	h	Total (1f + 1g)				1h						
	i	Income from house property 1 (1e – 1h)				1i						
HOUSE PROPERTY	2	Address of property 2				Town/ City			State		PIN Code	
		(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>				Name of Tenant			PAN of Tenant (optional)			
	a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)				2a						
	b	The amount of rent which cannot be realized				2b						
	c	Tax paid to local authorities				2c						
	d	Total (2b + 2c)				2d						
	e	Balance (2a – 2d)				2e						
	f	30% of 2e				2f						

	g	Interest payable on borrowed capital	2g		
	h	Total (2f + 2g)		2h	
	i	Income from house property 2 (2e – 2h)		2i	
3	Address of property 3		Town/ City	State	PIN Code
	(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>		Name of Tenant	PAN of Tenant (optional)	
	a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)		3a	
	b	The amount of rent which cannot be realized	3b		
	c	Tax paid to local authorities	3c		
	d	Total (3b + 3c)	3d		
	e	Balance (3a – 3d)		3e	
	f	30% of 3e	3f		
	g	Interest payable on borrowed capital	3g		
	h	Total (3f + 3g)		3h	
	i	Income from house property 3 (3e – 3h)		3i	
4	Income under the head “Income from house property”				
	a	Rent of earlier years realized under section 25A/AA		4a	
	b	Arrears of rent received during the year under section 25B after deducting 30%		4b	
	c	Total (4a + 4b + 1i + 2i + 3i)		4c	

Schedule BP Computation of income from business or profession

INCOME FROM BUSINESS OR PROFESSION	A	From business or profession other than speculative business			
	1	Profit before tax as per profit and loss account (item 43 or item 52d of Part A-P&L)		1	
	2	Net profit or loss from speculative business included in 1	2		
	3	Income/ receipts credited to profit and loss account considered under other heads of income	3		
	4	Profit or loss included in 1, which is referred to in section 44AD/44AE/44AF/44B/44BB/44BBA/44BBB/44D/44DA Chapter-XII-G/ First Schedule of Income-tax Act	4		
	5	Income credited to Profit and Loss account (included in 1) which is exempt			
		a	share of income from firm(s)	5a	
		b	Share of income from AOP/ BOI	5b	
		c	Any other exempt income	5c	
		d	Total exempt income	5d	
	6	Balance (1– 2 – 3 – 4 – 5d)			6
	7	Expenses debited to profit and loss account considered under other heads of income	7		
	8	Expenses debited to profit and loss account which relate to exempt income	8		
	9	Total (7 + 8)	9		
	10	Adjusted profit or loss (6+9)			10
	11	Depreciation debited to profit and loss account included in 9			11
	12	Depreciation allowable under Income-tax Act			
	i	Depreciation allowable under section 32(1)(ii) (column 6 of Schedule-DEP)	12i		
	ii	Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)	12ii		
	iii	Total (12i + 12ii)		12iii	
13	Profit or loss after adjustment for depreciation (10 +11 - 12iii)			13	
14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6p of Part-OI)	14			
15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7i of Part-OI)	15			
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Ah of Part-OI)	16			
17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of Part-OI)	17			

18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11g of Part-OI)	18		
19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006	19		
20	Deemed income under section 41	20		
21	Deemed income under section 33AB/33ABA/35ABB/72A/80HHD/80-IA	21		
22	Any other item or items of addition under section 28 to 44DA	22		
23	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner)	23		
24	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23)			24
25	Deduction allowable under section 32(1)(iii)	25		
26	Amount of deduction under section 35 in excess of the amount debited to profit and loss account (item viii(4) of Schedule ESR)	26		
27	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year(8Bof Part-OI)	27		
28	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year(10g of Part-OI)	28		
29	Deduction under section 35AC			
	a	Amount, if any, debited to profit and loss account	29a	
	b	Amount allowable as deduction	29b	
	c	Excess amount allowable as deduction (29b – 29a)	29c	
30	Any other amount allowable as deduction		30	
31	Total (25 + 26 + 27+28 +29c +30)			31
32	Income (13 + 24 – 31)			32
33	Profits and gains of business or profession deemed to be under -			
	i	Section 44AD	33i	
	ii	Section 44AE	33ii	
	iii	Section 44AF	33iii	
	iv	Section 44B	33iv	
	v	Section 44BB	33v	
	vi	Section 44BBA	33vi	
	vii	Section 44BBB	33vii	
	viii	Section 44D	33viii	
	ix	Section 44DA	33ix	
	x	Chapter-XII-G	33x	
	xi	First Schedule of Income-tax Act	33xi	
	xii	Total (33i to 33xi)	33xii	
34	Profit or loss before deduction under section 10A/10AA/10B/10BA (32 + 33x)			34
35	Deductions under section-			
	i	10A (6 of Schedule-10A)	35i	
	ii	10AA (d of Schedule-10AA)	35ii	
	iii	10B (f of Schedule-10B)	35iii	
	iv	10BA (f of Schedule-10BA)	35iv	
	v	Total (35i + 35ii +35iii + 35iv)	35v	
36	Net profit or loss from business or profession other than speculative business (34 – 35v)			36
37	Net Profit or loss from business or profession after applying rule 7A, 7B or 7C (same as above in 36 except in case of special business, after applying rule 7A, 7B or 7C)			A37
B	Computation of income from speculative business			
38	Net profit or loss from speculative business as per profit or loss account			38

39	Additions in accordance with section 28 to 44DA	39	
40	Deductions in accordance with section 28 to 44DA	40	
41	Profit or loss from speculative business (38+39-40)	B41	
C	Income chargeable under the head 'Profits and gains' (A37+B41)	C	

Schedule DPM Depreciation on Plant and Machinery

1	Block of assets	Plant and machinery						
		15	30	40	50	60	80	100
2	Rate (%)	(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
3	Written down value on the first day of previous year							
4	Additions for a period of 180 days or more in the previous year							
5	Consideration or other realization during the previous year out of 3 or 4							
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result in negative)							
7	Additions for a period of less than 180 days in the previous year							
8	Consideration or other realizations during the year out of 7							
9	Amount on which depreciation at half rate to be allowed (7 - 8) (enter 0, if result is negative)							
10	Depreciation on 6 at full rate							
11	Depreciation on 9 at half rate							
12	Additional depreciation, if any, on 4							
13	Additional depreciation, if any, on 7							
14	Total depreciation (10+11+12+13)							
15	Expenditure incurred in connection with transfer of asset/ assets							
16	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)							
17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)							

Schedule DOA Depreciation on other assets

1	Block of assets	Building			Furniture and fittings	Intangible assets	Ships
		5	10	100	10	25	20
2	Rate (%)	(i)	(ii)	(iii)	(iv)	(v)	(vi)
3	Written down value on the first day of previous year						
4	Additions for a period of 180 days or more in the previous year						
5	Consideration or other realization during the previous year out of 3 or 4						
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result in negative)						
7	Additions for a period of less than 180 days in the previous year						
8	Consideration or other realizations during the year out of 7						
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)						
10	Depreciation on 6 at full rate						
11	Depreciation on 9 at half rate						
12	Additional depreciation, if any, on 4						
13	Additional depreciation, if any, on 7						

14	Total depreciation (10+11+12+13)					
15	Expenditure incurred in connection with transfer of asset/ assets					
16	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)					
17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)					

Schedule DEP Summary of depreciation on assets

SUMMARY OF DEPRECIATION ON ASSETS	1	Plant and machinery			
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 14 i)	1a		
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 14 ii)	1b		
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 14 iii)	1c		
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 14 iv)	1d		
	e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 14 v)	1e		
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 14 vi)	1f		
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 14 vii)	1g		
	h	Total depreciation on plant and machinery (1a + 1b + 1c + 1d+ 1e + 1f + 1g)		1h	
	2	Building			
a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)	2a			
b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14ii)	2b			
c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c			
d	Total depreciation on building (2a+2b+2c)		2d		
3	Furniture and fittings (Schedule DOA- 14 iv)		3		
4	Intangible assets (Schedule DOA- 14 v)		4		
5	Ships (Schedule DOA- 14 vi)		5		
6	Total depreciation (1h+2d+3+4+5)		6		

Schedule DCG Deemed Capital Gains on sale of depreciable assets

1	Plant and machinery			
a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a		
b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 16ii)	1b		
c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 16iii)	1c		
d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d		
e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 16v)	1e		
f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 16vi)	1f		
g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 16vii)	1g		
h	Total (1a +1b + 1c + 1d + 1e + 1f + 1g)		1h	
2	Building			
a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a		
b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 16ii)	2b		
c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c		
d	Total (2a + 2b + 2c)		2d	

3	Furniture and fittings (Schedule DOA- 16iv)	3	
4	Intangible assets (Schedule DOA- 16v)	4	
5	Ships (Schedule DOA- 16vi)	5	
6	Total (1h+2d+3+4+5)	6	

Schedule ESR Deduction under section 35

Sl No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account (4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iii)			
iv	35(1)(iv)			
v	35(2AA)			
vi	35(2AB)			
vii	total			

Schedule CG Capital Gains

A		Short-term capital gain		
CAPITAL GAINS	1	From slump sale		
	a	Full value of consideration	1a	
	b	Net worth of the under taking or division	1b	
	c	Short term capital gains from slump sale	1c	
	d	Exemption under sections 54B/54D	1d	
	e	Net short term capital gains from slump sale (1c – 1d)		1e
	2	From assets in case of non-resident to which first proviso to section 48 applicable		2
	3	From other assets		
	a	Full value of consideration	3a	
	b	Deductions under section 48		
	i	Cost of acquisition	bi	
	ii	Cost of Improvement	bii	
	iii	Expenditure on transfer	biii	
	iv	Total (bi + bii + biii)	biv	
	c	Balance (3a – biv)	3c	
	d	Loss, if any, to be ignored under section 94(7) or 94(8) (enter positive values only)		
	e	Exemption under sections 54B/54D/ 54EC/ 54G/ 54GA	3e	
	f	Short-term capital gain (3c – 3d – 3e)		3f
	4	Deemed short capital gain on depreciable assets (6 of Schedule-DCG)		4
	5	Amount deemed to be short term capital gains under sections 54B/54D/54EC/ 54ED/54G/ 54GA		5
6	Total short term capital gain (1e + 2 + 3f + 4 + 5)		6	
7	Short term capital gain under section 111A included in 6		7	
8	Short-term capital gain other than referred to in section 111A (6-7)		8	
B		Long term capital gain		
1	From slump sale			
a	Full value of consideration	1a		
b	Net worth of the under taking or division	1b		
c	Long term capital gains from slump sale	1c		
d	Exemption under sections 54B/54D/	1d		
e	Net long term capital gain from slump sale (1c – 1d)		1e	
2	Asset in case of non-resident to which first proviso to section 48 applicable		2	
3	Other assets for which option under proviso to section 112(1) not exercised			
a	Full value of consideration	3a		
b	Deductions under section 48			
i	Cost of acquisition after indexation	bi		

		ii	Cost of improvement after indexation	bii		
		iii	Expenditure on transfer	biii		
		iv	Total (bi + bii +biii)	biv		
	c	Balance (3a – biv)			3c	
	d	Exemption under sections 54B/54D/ 54EC/54G/ 54GA			3d	
	e	Net balance (3c – 3d)				3e
	4 Other assets for which option under proviso to section 112(1) exercised					
	a	Full value of consideration			4a	
	b	Deductions under section 48				
		i	Cost of acquisition without indexation	bi		
		ii	Cost of improvement without indexation	bii		
		iii	Expenditure on transfer	biii		
		iv	Total (bi + bii +biii)	biv		
	c	Balance (4a – biv)			4c	
	d	Exemption under sections 54B/54D/ 54EC/54G/ 54GA			4d	
	e	Net balance				4e
	5 Amount deemed to be long term capital gains under sections 54B/54D/54EC/54ED/54G/ 54GA					5
	6 Total long term capital gain (1e (enter nil if loss) + 2 + 3e (enter nil if loss) + 4e (enter nil if loss) + 5)					B6
	C Income chargeable under the head “CAPITAL GAINS” (A8 + B6) (enter B6 as nil, if loss)					C
	D Information about accrual/receipt of capital gain					
		Date	Up to 15/6 (i)	16/6 to 15/9 (ii)	16/9 to 15/12 (iii)	16/12 to 15/3 (iv)
	1	Long- term				
	2	Short-term				

Schedule OS

Income from other sources

OTHER SOURCES	1	Income other than from owning race horse(s):-					
		a	Dividends, Gross	1a			
		b	Interest, Gross	1b			
		c	Rental income from machinery, plants, buildings, etc., Gross	1c			
		d	Others, Gross	1d			
		e	Total (1a + 1b + 1c + 1d)			1e	
		f	Deductions under section 57:-				
			i	Expenses	fi		
			ii	Depreciation	fii		
			iii	Total	fiii		
		g	Balance (1e – fiii)			1g	
		2	Winnings from lotteries, crossword puzzles, races, etc.				2
		3	Income from other sources (other than from owning race horses) (1g + 2) (enter 1g as nil if loss)				3
		4	Income from owning and maintaining race horses				
			a	Receipts	4a		
		b	Deductions under section 57 in relation to (4)	4b			
		c	Balance (2a – 2b)		4c		
	5	Income chargeable under the head “Income from other sources” (3 + 4c) (enter 4c as nil if loss and take 4c loss figure to Schedule CFL)				5	

Schedule CYLA Details of Income after set-off of current years losses

CURRENT YEAR LOSS ADJUSTMENT	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation loss) of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
				Total loss (4c of Schedule -HP)	Total loss (A37 of Schedule-BP)	Total loss (3 of Schedule-OS)	
			1	2	3	4	5=1-2-3-4
		Loss to be adjusted					
	i	House property					
	ii	Business (excluding speculation profit)					
	iii	Short-term capital gain					
	iv	Long term capital gain					
	v	Other sources (incl. profit from owning race horses)					
	vi	Total loss set-off					
	vii	Loss remaining after set-off					

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

BROUGHT FORWARD LOSS ADJUSTMENT	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
			1	2	3	4	5
		i	House property				
	ii	Business (including speculation profit)					
	iii	Short-term capital gain					
	iv	Long-term capital gain					
	v	Other sources (profit from owning race horses)					
	vi	Total of brought forward loss set off					
	vii	Current year's income remaining after set off Total (i5 + ii5 + iii5 + iv5+v5+vi5)					

Schedule CFL Details of Losses to be carried forward to future years

CARRY FORWARD OF LOSS	Sl. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business	Loss from speculative business	Short-term capital loss	Long-term Capital loss	Other sources loss (from owning race horses)
		i	2000-01						
		ii	2001-02						
	iii	2002-03							
	iv	2003-04							
	v	2004-05							
	vi	2005-06							
	vii	2006-07							
	viii	2007-08							
	ix	Total of earlier year losses							
	x	Adjustment of above losses in Schedule BFLA							
	xi	2008-09 (Current year losses)							
	xii	Total loss Carried Forward to future years							

Schedule 10A Deduction under section 10A

DEDUCTION U/S 10A	1	Deduction in respect of units located in Software Technology Park		
	a	Undertaking No.1	1a	
	b	Undertaking No.2	1b	
	c	Undertaking No.3	1c	
	d	Undertaking No.4	1d	
	e	Undertaking No.5	1e	
	f	Total (1a + 1b+ 1c + 1d + 1e)	1f	
	2	Deductions in respect of units located in Electronic Hardware Technology Park		
	a	Undertaking No.1	2a	
	b	Undertaking No.2	2b	
	c	Undertaking No.3	2c	
	d	Total (2a + 2b+ 2c)	2d	
	3	Deductions in respect of units located in Free Trade Zone		
	a	Undertaking No.1	3a	
	b	Undertaking No.2	3b	
	c	Undertaking No.3	3c	
	d	Total (3a + 3b+ 3c)	3d	
	4	Deductions in respect of units located in Export Processing Zone		
	a	Undertaking No.1	4a	
	b	Undertaking No.2	4b	
	c	Undertaking No.3	4c	
	d	Total (4a + 4b+ 4c)	4d	
	5	Deductions in respect of units located in Special Economic Zone		
	a	Undertaking No.1	5a	
	b	Undertaking No.2	5b	
	c	Undertaking No.3	5c	
d	Total (5a + 5b+ 5c)	5d		
6	Total of (1f +2d +3d+ 4d+ 5d)		6	

Schedule 10AA Deduction under section 10AA

DEDUCTION U/S 10AA	Deductions in respect of units located in Special Economic Zone		
	a	Undertaking No.1	a
	b	Undertaking No.2	b
	c	Undertaking No.3	c
	d	Total (a + b + c)	d

Schedule 10B Deduction under section 10B

DEDUCTION U/S 10B	Deduction in respect of hundred percent Export Oriented units		
	a	Undertaking No.1	a
	b	Undertaking No.2	b
	c	Undertaking No.3	c
	d	Undertaking No.4	d
	e	Undertaking No.5	e
	f	Total (a + b + c + d + e)	f

Schedule 10BA Deduction under section 10BA

DEDUCTION U/S 10BA	Deduction in respect of exports of hand-made wooden articles		
	a	Undertaking No.1	a
	b	Undertaking No.2	b
	c	Undertaking No.3	c
	d	Undertaking No.4	d
	e	Undertaking No.5	e
	f	Total (a + b + c + d + e)	f

Schedule 80G

Details of donations entitled for deduction under section 80G

A		Donations entitled for 100% deduction	
DETAILS OF DONATIONS	Name and address of donee		Amount of donation
	i		Ai
	ii		Aii
	iii		Aiii
	iv		Aiv
	v		Av
	vi	Total	Avi
B		Donations entitled for 50% deduction where donee not required to be approved under section 80G(5) (vi)	
	Name and address of donee		Amount of donation
	i		Bi
	ii		Bii
	iii		Biii
	iv		Biv
	v		Bv
	vi	Total	Bvi
C		Donations entitled for 50% deduction where donee is required to be approved under section 80G(5) (vi)	
	Name and address of donee		PANof donee
			Amount of donation
	i		Ci
	ii		Cii
	iii		Ciii
	iv		Civ
	v		Cv
vi	Total	Cvi	
D			Total donations (Avi + Bvi + Cvi)
			D

Schedule 80-IA

Deductions under section 80-IA

DEDUCTION U/S 80-IA	a	Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i) [Infrastructure facility]	a	
	b	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(ii) [Telecommunication services]	b	
	c	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iii) [Industrial park and SEZs]	c	
	d	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	d	
	e	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(v) [Revival of power generating plant] and deduction in respect of profits of an undertaking referred to in section 80-IA(4)(vi) [Cross-country natural gas distribution network]	e	
	f	Total deductions under section 80-IA (a + b + c + d + e)		f

Schedule 80-IB

Deductions under section 80-IB

DEDUCTION U/S 80-IB	a	Deduction in respect of industrial undertaking referred to in section 80-IB(3) [Small-scale industry]	a	
	b	Deduction in respect of industrial undertaking located in Jammu & Kashmir [Section 80-IB(4)]	b	
	c	Deduction in respect of industrial undertaking located in industrially backward states specified in Eighth Schedule [Section 80-IB(4)]	c	
	d	Deduction in respect of industrial undertaking located in industrially backward districts [Section 80-IB(5)]	d	
	e	Deduction in the case of multiplex theatre [Section 80-IB(7A)]	e	
	f	Deduction in the case of convention centre [Section 80-IB(7B)]	f	

g	Deduction in the case of company carrying on scientific research [Section 80-IB(8A)]	g		
h	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	h		
i	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	i		
j	Deduction in the case of an undertaking operating a cold chain facility [Section 80-IB(11)]	j		
k	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits and vegetables [Section 80-IB(11A)]	k		
l	Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of foodgrains [Section 80-IB(11A)]	l		
m	Deduction in the case of an undertaking engaged in operating and maintaining a rural hospital [Section 80-IB(11B)]	m		
n	Total deduction under section 80-IB (Total of a to m)	n		

Schedule 80-IC or 80-IE Deductions under section 80-IC or 80-IE

DEDUCTION U/S 80-IC	1	Deduction in respect of industrial undertaking located in Sikkim	1	
	2	Deduction in respect of industrial undertaking located in Himachal Pradesh	2	
	3	Deduction in respect of industrial undertaking located in Uttaranchal	3	
	4	Deduction in respect of industrial undertaking located in North-East		
	a	Assam	4a	
	b	Arunachal Pradesh	4b	
	c	Manipur	4c	
	d	Mizoram	4d	
	e	Meghalaya	4e	
	f	Nagaland	4f	
g	Tripura	4g		
h	Total of deduction for undertakings located in North-east (Total of 4a to 4g)	4h		
5	Total deduction under section 80-IC or 80-IE (1 + 2 + 3 + 4h)	5		

Schedule VI-A Deductions under Chapter VI-A

TOTAL DEDUCTIONS	a	80G	g	80IB (n of Schedule 80-IB)	
	b	80GGA	h	80IC/ 80-IE (5 of Schedule 80-IC/ 80-IE)	
	c	80GGB	i	80ID/ 80JJA	
	d	80GGC	j	80JJAA	
	e	80IA (f of Schedule 80-IA)	k	80LA	
	f	80IAB			
	m	Total deductions under Chapter VI-A (Total of a to k)	m		

Schedule STTC Rebate under section 88E

STT REBATE	1	Income arising from transactions chargeable to Securities Transaction Tax (STT) chargeable under the head "Profit from business or profession and included in the gross total income"		
	i	being from non speculative business included in A34 of Schedule BP	li	
	ii	Being from speculative business included in B38 of Schedule BP	lii	
	iii	Total	liii	
2	Tax payable on (1)(iii) above on average rate of tax	2		
3	STT paid during the year on the transactions chargeable to STT which have been entered into in the course of business during the year	3		
4	Rebate under section 88E, lower of (2) and (3)	4		

Schedule SI Income chargeable to Income tax at special rates **IB** [Please see instruction Number-9(iii) for section code and rate of tax]

SPECIAL RATE	SI No	Section code	<input checked="" type="checkbox"/>	Special rate (%)	Income i	Tax thereon ii	SI No	Section code	<input checked="" type="checkbox"/>	Special rate (%)	Income i	Tax thereon ii
	1			<input type="checkbox"/>				6		<input type="checkbox"/>		
2			<input type="checkbox"/>				7		<input type="checkbox"/>			
3			<input type="checkbox"/>				8		<input type="checkbox"/>			
4			<input type="checkbox"/>				9		<input type="checkbox"/>			
5			<input type="checkbox"/>				10		<input type="checkbox"/>			
11	Total (1ii to 10 ii)											

Schedule EI Details of Exempt Income (Income not to be included in Total Income)

EXEMPT INCOME	1	Interest income	1
	2	Dividend income	2
	3	Long-term capital gains on which Securities Transaction Tax is paid	3
	4	Net Agriculture income (other than income to be excluded under rule 7, 7A, 7B or 8)	4
	5	Share in the profit of firm/AOP etc.	5
	6	Others	6
	7	Total (1+2+3+4+5+6)	7

Schedule MAT Computation of Minimum Alternate Tax payable under section 115JB

MINIMUM ALTERNATE TAX	1	Whether the Profit and Loss Account is prepared in accordance with the provisions of Parts II and III of Schedule VI to the Companies Act, 1956 (If yes, write '1', if no write '2')		<input type="checkbox"/>
	2	Whether, for the Profit and Loss Account referred to in item 1 above, the same accounting policies, accounting standards and same method and rates for calculating depreciation have been followed as have been adopted for preparing accounts laid before the company at its annual general body meeting? (If yes, write '1', if no write '2')		<input type="checkbox"/>
	3	Profit before tax as shown in the Profit and Loss Account (enter item 42 of Part A-P&L)		3
	4	Additions (if debited in profit and loss account)		
	a	Income Tax paid or payable or its provision (other than FBT)	4a	
	b	Reserve (except reserve under section 33AC)	4b	
	c	Provisions for unascertained liability	4c	
	d	Provisions for losses of subsidiary companies	4d	
	e	Dividend paid or proposed	4e	
	f	Expenditure related to exempt income under sections 10, 10AA, 11 or 12 [exempt income excludes income exempt under section 10(38)]	4f	
	g	Depreciation attributable to revaluation of assets	4g	
	h	Others (including residual unadjusted items)	4h	
	i	Total additions (4a+4b+4c+4d+4e+4f+4g+4h)		4i
	5	Deductions		
	a	Amount withdrawn from reserve or provisions if credited to Profit and Loss account	5a	
	b	Income exempt under sections 10, 10AA, 11 or 12 [exempt income excludes income exempt under section 10(38)]	5b	
	c	Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset	5c	
d	Loss brought forward or unabsorbed depreciation whichever is less	5d		
e	Profit of sick industrial company till net worth is equal to or exceeds accumulated losses	5e		
f	Others (including residual unadjusted items)	5f		
g	Total deductions (5a+5b+5c+5d+5e+5f)		5g	

6	Book profit under section 115JB (3+ 4i – 5g)	6	
7	Tax payable under section 115JB [10% of (6)]	7	

Schedule MATC Computation of tax credit under section 115JAA

MAT CREDIT	1	Tax under section 115JB in assessment year 2007-08	1	
	2	Tax under other provisions of the Act in assessment year 2007-08	2	
	3	Amount of MAT liability in respect of assessment year 2007-08 available for credit in subsequent assessment years [enter (1 – 2) if 1 is greater than 2, otherwise enter 0] plus brought forward MAT credit for assessment year 2006-07	3	
	4	Tax under section 115JB in assessment year 2008-09	4	
	5	Tax under other provisions of the Act in assessment year 2008-09	5	
	6	Amount of tax against which credit in respect of 3 is available [enter (5 – 4) if 5 is greater than 4, otherwise enter 0]	6	
	7	Amount of tax credit under section 115JAA [enter lower of 3 and 6]	7	
	8	Balance MAT liability in respect of assessment year 2006-07 and 2007-08 available for credit in subsequent assessment years [enter (3 – 7) if 3 is more than 6, otherwise enter 0]	8	
	9	Amount of MAT liability in respect of assessment year 2008-09 available for credit in subsequent assessment years [enter (4 – 5) if 4 is greater than 5, otherwise enter 0]	9	

Schedule - DDT Details of payment of Dividend Distribution Tax

DIVIDEND DISTRIBUTION TAX	1	Date of declaration of distribution or payment of any dividend profits of domestic companies		1		
	2	Rate of dividend, distributed or paid during the previous year				
		a	Interim (rate %)	2a		
		b	Final (rate %)	2b		
	3	Amount of any dividend declared, distributed or paid		3		
	4	Tax payable on dividend declared, distributive or paid				
		a	Additional Income-tax payable under section 115-O	4a		
		b	Surcharge on 4a	4b		
		c	Education Cess on (4a + 4b)	4c		
		d	Total tax payable (4a + 4b + 4c)	4d		
5	Interest payable under section 115P		5			
6	Additional income-tax + interest payable (4d + 5)		6			
7	Tax and interest paid (Total of v Schedule DDTP)		7			
8	Net payable/ refundable (6-7)		8			

Schedule - FBI Information regarding calculation of value of fringe benefits

FRINGE BENEFIT INFORMATION	1	Are you having employees based both in and outside India? If yes write 1, and if no write 2	<input type="checkbox"/>	
	2	If answer to '1' is yes, are you maintaining separate books of account for Indian and foreign operations? If yes write 1, and if no write 2	<input type="checkbox"/>	
	3	Total number of employees		
		a	Number of employees in India	3a
		b	Number of employees outside India	3b
	c	Total number of employees	3c	

Schedule FB Computation of value of fringe benefits

VALUE OF FRINGE BENEFITS	Sl. No.	Nature of expenditure	Amount/value of expenditure*	Percent -age	Value of fringe benefits iv= ii x iii ÷ 100	
		i	ii	iii		iv
	1	Free or concessional tickets provided for private journeys of employees or their family members (the value in column ii shall be the cost of the ticket to the general public as reduced by the amount, if any, paid by or recovered from the employee)	1ii	100	1iv	
	2	Any specified security or sweat equity shares [Sections 115WB(1)(d)] [Difference between the fair market value on the vesting date and amount recovered from or paid by the employee] and contribution to an approved superannuation fund for employees (in excess of one lakh rupees in respect of each employee)	2ii	100	2iv	

3	Entertainment	3ii	20		3iv
4	a Hospitality in the business other than business referred to in 4b or 4c or 4d	a ii	20		a iv
	b Hospitality in the business of hotel	b ii	5		b iv
	c Hospitality in the business of carriage of passengers or goods by aircraft	c ii	5		c iv
	d Hospitality in the business of carriage of passengers or goods by ship	d ii	5		d iv
5	Conference (other than fee for participation by the employees in any conference)	5ii	20		5iv
6	Sales promotion including publicity (excluding any expenditure on advertisement referred to in proviso to section 115WB(2)(D))	6ii	20		6iv
7	Employees welfare	7ii	20		7iv
8	a Conveyance, in the business other than the business referred to in 8b or 8c or 8d	a ii	20		a iv
	b Conveyance, in business of construction	b ii	5		b iv
	c Conveyance in the business of manufacture or production of pharmaceuticals	c ii	5		c iv
	d Conveyance in the business of manufacture or production of computer software	d ii	5		d iv
9	a Use of hotel, boarding and lodging facilities in the business other than the business referred to in 9b or 9c or 9d or 9e	a ii	20		a iv
	b Use of hotel, boarding and lodging facilities in the business of manufacture or production of pharmaceuticals	b ii	5		b iv
	c Use of hotel, boarding and lodging facilities in the business of manufacture or production of computer software	c ii	5		c iv
	d Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by aircraft	d ii	5		d iv
	e Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by ship	e ii	5		e iv
10	a Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by motor car	a ii	20		a iv
	b Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business of carriage of passengers or goods by motor car	b ii	5		b iv
11	Repair, running (including fuel) and maintenance of aircrafts and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by aircraft	11ii	20		11iv
12	Use of telephone (including mobile phone) other than expenditure on leased telephone lines	12ii	20		12iv
13	Maintenance of any accommodation in the nature of guest house other than accommodation used for training purposes	13ii	20		13iv
14	Festival celebrations	14ii	50		14iv
15	Use of health club and similar facilities	15ii	50		15iv
16	Use of any other club facilities	16ii	50		16iv
17	Gifts	17ii	50		17iv
18	Scholarships	18ii	50		18iv
19	Tour and Travel (including foreign travel)	19ii	5		19iv
20	Value of fringe benefits (total of Column iv)				20iv
21	If answer to '1' of Schedule-FBI is no, value of fringe benefits (same as 20iv)				21iv
22	If answer to '2' of Schedule-FBI is yes, value of fringe benefits (same as 20iv)				22iv
23	If answer to '2' of Schedule-FBI is no, value of fringe benefits (20iv x 3a of Schedule-FBI ÷ 3c of Schedule-FBI)				23iv
24	value of fringe benefits(21iv or 22iv or 23iv as the case may be)				24iv

NOTE ► *If answer to '2' of Schedule-FBI is yes, enter the figures in 1ii to 19ii on the basis of books of account maintained for Indian operation.

Schedule IT Details of Advance Tax and Self Assessment Tax Payments of Income-tax

TAX PAYMENTS	SI No	Name of Bank & Branch	BSR Code				Date of Deposit (DD/MM/YYYY)	Serial Number of Challan				Amount (Rs)
	i											
	ii											
	iii											
	iv											
	v											
	vi											
NOTE ▶ Enter the totals of Advance tax and Self Assessment tax in SI No. 15a & 15d of PartB-TTI												

Schedule TDS2 Details of Tax Deducted at Source on Income [As per Form 16 A issued by Deductor(s)]

TDS ON INCOME	SI No	Tax Deduction Account Number (TAN) of the Deductor	Name and address of the Deductor	Amount Paid	Date of Payment / Credit	Total tax deducted	Amount out of (6) claimed for this year
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
	i						
ii							
NOTE ▶ Enter the total of column (7) in SI No. 15b of PartB-TTI							

Schedule TCS Details of Tax Collected at Source [As per Form 27D issued by the Collector(s)]

TCS ON INCOME	SI No	Tax Deduction and Tax Collection Account Number of the Collector	Name and address of the Collector	Amount received/ debited	Date of receipt/ debit	Total tax deducted	Amount out of (6) to be allowed as credit during the year
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
	i						
ii							
NOTE ▶ Enter the total of column (7) in SI No. 15c of PartB-TTI							

Schedule FBT Details of payment of Fringe Benefit Tax

TAX PAYMENTS	SI No	Name of Bank & Branch	BSR Code				Date of Deposit (DD/MM/YYYY)	Serial Number of Challan				Amount (Rs)
	i											
	ii											
	iii											
	iv											
	v											
NOTE ▶ Enter the total of v in 8a and 8b of PART-C												

Schedule DDTP Details of payment of Dividend Distribution Tax

TAX PAYMENTS	SI No	Name of Bank & Branch	BSR Code				Date of Deposit (DD/MM/YYYY)	Serial Number of Challan				Amount (Rs)
	i											
	ii											
	iii											
	iv											
	v											
NOTE ▶ Enter the total of v in 7 of Schedule DDT												